



Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs.
(Judicial Administration Section) Civil Secretariat,
Jammu/Srinagar.

Notification
Srinagar, the 12th of June, 2017

SRO 243 .- In exercise of the powers conferred by sub-section (1) of section 492 of the Code of Criminal Procedure, Samvat, 1989 and in partial modification of notification SRO 308 dated 02-10-2009, the Government hereby appoint Ms. Rashi Devi, Advocate as Public Prosecutor for a period of one year for the Court of Principal District and Sessions Judge, Reasi on terms and conditions as laid down in Government Order No. No.1907 -LD (A) of 2015 dated 22-06-2015.

By order of the Government of Jammu and Kashmir.

Sd/-
(Abdul Majid Bhat)
Secretary to Government,
Department of L, J&PA.
Dated: 12 -06-2017.

NO: LD(A) 2016/74
Copy to the:-

1. Ld. Advocate General, J&K, Srinagar.
2. Director General of Police, J&K, Srinagar.
3. Principal Secretary to Government, Home Department.
4. Principal District and Sessions Judge, Reasi.
5. Additional District and Sessions Judge, Reasi.
6. Deputy Commissioner, Reasi.
7. Director Litigation, Jammu.
8. Sr. Superintendent of Police, Reasi.
9. Private Secretary to Hon'ble Minister for Law and Justice for information of the Hon'ble Minister.
10. Private Secretary to Hon'ble Minister of State for Law, Justice and Parliamentary Affairs for information of the Hon'ble MoS.
11. General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
12. Private Secretary to Secretary to Government, Department of L, J&PA for information of the Secretary.
13. Ms. Rashi Devi, Public Prosecutor, Reasi.
14. SRO section, Department of LJ&PA (w. 7. s. c).
15. Concerned file.

(Ashish Gupta)
Assistant Legal Remembrancer,
Department of LJ&PA

12/6/2017